

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.161/2020
PS BHAJANPURA
STATE VS. SHAKIL MALIK
15.01.2021**

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant seeking transfer of present case to CBI or to
DIU and other independent agency.**

**Present: None for the applicant.
IO absent.**

**Be listed for appearance of the applicant and
IO and further proceedings on 28.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.134/2020
PS DAYALPUR
U/S 147/148/149/436/455/120-B IPC
STATE VS. NOT KNOWN**

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved by the applicant
seeking direction to the Regional Officer to issue
surrender RC certificate to the applicant for getting
insurance claim of vehicle bearing no. DL 5CK 6955.**

**Present: Shri Farooq Ahmed Ld. Counsel for the
applicant.**

**Be listed for appearance of the applicant and
further proceedings on 22.01.2021.**

IO be called on next date of hearing.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.100/2020
PS CRIME BRANCH
U/S 25/54/59 Arms Act
STATE VS. WASEEM**

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for grant of personal bond
on behalf of accused Waseem S/o Ishtiyak.**

Present: None for State.

Be listed for appearance and consideration on
application on 22.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.94/2020
PS New Usmanpur
State VS. Badshah Khan**

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant for cancellation of proceedings u/s 82 Cr.P.C.
Present: Shri Saleem Ahmed Ld. SPP for the State.
Shri Deepak Kumar Ld. Counsel for the
applicant.**

At this stage, Ld. Counsel submits that without
prejudice to the rights of the accused he has instructions to
withdraw the application.

Application is disposed of as withdrawn.
Original application be filed in the court within two days.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.241/2020
PS Khajuri Khas
State vs. Mohd. Arif**

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant seeking transfer of case to CBI, DIU or any
other agency.**

**Present: Applicant Mohd. Arif in person.
Ld. Counsel for the applicant is not available.
IO absent.
IO be called in person on 22.01.2021.
Order be uploaded on the server.**

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.144/2020

PS Gokalpuri

U/S 147/148/149/188/380/427/411 IPC

STATE VS. ASHOK @ Akash @ Cheema

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application u/s 437 Cr.P.C for grant of
bail on behalf of accused.**

**Present: Shri R.C.S.Bhadoria Ld. SPP for the State.
IO ASI Gajaraj Singh in person.
IO has filed the reply.
Application be listed for hearing on
18.01.2021 through physical hearing.
Order be uploaded on the server.**

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/15.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.351/2020

PS Bhajanpura

U/S 302/120B/34 IPC and 25/27 ARMS ACT

STATE VS. ABBAS @ KAMAR ALI @ GUDDU @CHUNDA

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for transfer from Tihar Jail
to Mandoli Jail of accused Abbas @ Kamar Ali @
Guddu @ Chunda.**

Present: None for the applicant.

Be listed for appearance and consideration on
18.01.2021.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/15.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.134/2020
PS CRIME BRANCH
STATE VS. FAISAL FAROOQ**

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant for return of FDR.**

Present: Shri R.K.Kochar ld. Counsel for the applicant.

Reply is received from the office of
Supdtt.Central Jail No.11, Mandoli Jail.

It is stated in the reply that a release warrant dated 03.07.2020 issued by the court of Shri Rakesh Kumar Rampuri, Ld. MM-03, N.E has been received in the Jail directing to release the accused from Jail. However, a letter dated 16.08.2020 issued by SI Pankaj Kumar was received informing him that Hon'ble Supreme Court had ordered Stay on the bail of the accused Farooq Faisal. Order dated 04.08.2020 of the Hon'ble Supreme Court of India was also received in the Jail. However, still it is not clear in the report whether the accused has been taken in the custody in the present case or not.

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In view of the above mentioned, the Jail Supdtt. is directed to take the accused in judicial custody in the present case also.

Copy of this order be also sent to Jail Supdtt for information and necessary compliance. The report of the compliance of this order be sent to this court on NDOH.

Be listed for appearance/receiving report from Jail Supdtt and further proceedings on 22.01.2021.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/15.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.134/2020
PS CRIME BRANCH
STATE VS. FAISAL FAROOQ**

15.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant for return of passport.**

Present: Shri R.K.Kochar ld. Counsel for the applicant.

Reply is received from the office of
Supdtt. Central Jail No.11, Mandoli Jail.

It is stated in the reply that a release warrant dated 03.07.2020 issued by the court of Shri Rakesh Kumar Rampuri, Ld. MM-03, N.E has been received in the Jail directing to release the accused from Jail. However, a letter dated 16.08.2020 issued by SI Pankaj Kumar was received informing him that Hon'ble Supreme Court had ordered Stay on the bail of the accused Farooq Faisal. Order dated 04.08.2020 of the Hon'ble Supreme Court of India was also received in the Jail. However, still it is not clear in the report whether the accused has been taken in the custody in the present case or not.

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In view of the above mentioned, the Jail Supdtt. is directed to take the accused in judicial custody in the present case also.

Copy of this order be also sent to Jail Supdtt for information and necessary compliance. The report of the compliance of this order be sent to this court on NDOH.

Be listed for appearance/receiving report from Jail Supdtt and further proceedings on 22.01.2021.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/15.01.2021